

Bail Application No.2519
FIR No.322/2021
u/s 33/58 (D) Delhi Excise Act & 188/269/207 IPC & 3 E.D. Act
PS: Sarai Rohilla
State Vs. Rahul Sagar

04.06.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
RAHUL SAGAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Pramod Tyagi, ld. Counsel for accused through V.C.
I.O. HC Ram Babu through V.C.

Arguments on the bail application heard.

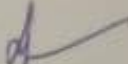
It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 25.05.2021 and he has been falsely implicated in the present case FIR. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed.
Heard.

Having heard the submissions, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that recovery has already been effected from the possession of accused and he is not involved in any other

case of selling of liquor. Investigation qua the accused has already been completed and the accused is in JC since 25.05.2021 and no purpose would be served to keep in the accused in JC particularly in this pandemic period. Therefore, in these facts and circumstances, applicant/ accused be admitted on bail on his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one surety of the like amount to the satisfaction of Ld. Jail Duty MM/Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi, for necessary compliance.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2021